

# HIGH COURT OF CHHATTISGARH, BILASPUR

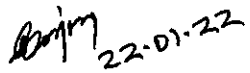
## NOTIFICATION

No. 614 / Checker  
III -6-2/2007 (Pt.-I)

Bilaspur, Dated 22 Jan., 2022

In exercise of the powers Conferred under clause (c) of sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974), the High Court of Chhattisgarh here-by specially empowers Shri Harish Chandra Mishra, J.M.F.C., Korba to try in a summary way all or any of the offences specified in the said Section.

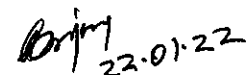
BY ORDER OF THE HIGH COURT

  
(Sanjay Kumar Jaiswal)  
Registrar General

Endt. No. 615 / Checker  
III -6-2/2007 (Pt.-I)

Bilaspur, Dated 22 Jan., 2022

- 1) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*
- 2) Registrar (Vigilance/ I. & E/Judicial/Selection & Appointment), High Court of Chhattisgarh, Bilaspur *for information.*
- 3) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*
- 4) The District and Sessions Judge, Korba *for information.*
- 5) Shri Harish Chandra Mishra, J.M.F.C. Korba for information & necessary action.
- 6) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information.*
- 7) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 8) The Deputy Registrar (Confidential) High Court of Chhattisgarh, Bilaspur *for information.*
- 9) The Court Manager, High Court of Chhattisgarh, Bilaspur *for information.*
- 10) *The Controller, Government Regional Press, Rajnandgaon for publication in the next issue of the Rajpatra.*
- 11) *Incharge, NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official web-site to this High Court.*

  
(Sanjay Kumar Jaiswal)  
Registrar General